GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:909 ANSWERED ON:14.08.2012 CRIME AGAINST SC ST WOMEN AND CHILDREN Ponnam Shri Prabhakar

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has prepared any holistic/new approach to curb crime especially against SC/ST women and children;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of the recommendations received from the States in this regard including Andhra Pradesh?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ST to all States / UTs.

The advisory on SC/ST has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.

Ministry of Home Affairs in consultation with Ministry of Social Justice and Empowerment had convened a meeting to discuss on effective implementation of SC/ST PoA Act 1989 on 17th April, 2011 at New Delhi. The meeting was attended by Chief Ministers and Administrators of some States / UTs, Home Ministers and Minister in charge of Social Justice of many States / UTs and other representatives.

In the meeting the following steps were proposed to be undertaken:

States / UTs needs to be more proactive in effective implementation through various measures enumerated in the Advisory issued by Ministry of Home Affairs on Crime against SCs/STs.

Governmental machinery to be made more responsive and sensitive towards the crime against SCs/STs through various training programmes and sensitization

Involvement of all NGOs, Social Organisations and other organizations working in the field to alleviate the sufferings of SCs/STs